

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No.1212 of 2021

Niraj Yadav Petitioner
Versus
The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. Sabyasanchi, Advocate
For the State : Mr. P. K. Verma, Addl.P.P

Order No.02 Dated- 25.03.2021

Heard the parties through video conferencing.

Learned counsel for the petitioner undertake to remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

In view of personal undertaking given by the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending his arrest in connection with Sadar P.S. Case No.240 of 2016 corresponding to G.R. No.1077 of 2016 instituted under Sections 147, 341, 342, 295-A, 153-A, 353 of the Indian Penal Code, the petitioner has moved this Court for grant of privileges of anticipatory bail.

Learned counsel appearing for the petitioner submits that the allegation against the petitioner is that there was a communal tension on account of slaughter of bovine animals and when the police party reached at the spot, the petitioner along with others, used criminal force against them. It is submitted that the allegation against the petitioner is false. It is next submitted that the co-accused, with similar allegations, have already been given the privileges of anticipatory bail by a co-ordinate Bench of this Court vide order dated 02.03.2021 passed in A.B.A. No.341 of 2021. It is lastly submitted that the petitioner is ready and willing to cooperate with the investigation of the case and to furnish sufficient security including cash security. Hence, it is submitted that the petitioner be given the privileges of anticipatory bail.

Learned A.P.P appearing for the State opposes the prayer for anticipatory bail of the petitioner.

Considering the submissions of learned counsels and the facts and circumstances stated above, I am inclined to grant privileges of anticipatory bail to

the petitioner. Accordingly, the petitioner is directed to surrender in the Court of learned C.J.M., Chatra within six weeks from today and in the event of his arrest or surrendering, he will be enlarged on bail on depositing **Rs.5,000/-(Rupees five thousand) as cash security** and on furnishing bail bond of Rs.25,000/- (Twenty five thousand) with two sureties of the like amount each to the satisfaction of learned C.J.M., Chatra in connection with Sadar P.S. Case No.240 of 2016 corresponding to G.R. No.1077 of 2016 **with the condition that he will co-operate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish his mobile number and photocopy of the Aadhar Card with an undertaking that he will not change his mobile number during the pendency of the case** and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

(Anil Kumar Choudhary, J.)

Animesh/